

CODING SHEET

IN THE HIGH COURT OF ORISSA: CUTTACK

CHAPTER-VI, RULE - 28
CRIMINAL JURISDICTION
(To be filled by the Registry)

Case Type _____ No. _____ of _____ Date of Registration _____

D. No. _____ Date of Presentation _____

(To be filled by the Counsel for Petitioner in black ink)

Case Type _____

Appellant / Petitioner (s) _____

Home District _____ Sex (M /F) _____ Age _____

Respondent / O.P. (s) _____

Counsel for Appellant/ _____

Petitioner with State Bar Council Enrolment No., E.Mail Id / Phone No. / Mobile No. _____

Counsel for Respondent / O.P. _____

with State Bar Council Enrolment No., E.Mail Id / Phone No. / Mobile No. _____

Subject Matter / Act

Subject / Category Code

<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
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Connected / Previous/ Covered case, if any Type No of

Appellant in (Put √ Mark)

Jail	Bail
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Lower Court Case Type No of

Date of Judgment / Order _____

Name of the Lower Court and District

P.S. Case No. _____ Year _____ of _____ Police Station

If any case was earlier before this Court in any form what-so-ever; give the particulars.

Case No..... of (Pending / Disposed of on.....)

Passing Officer _____ Signature and full name of the Counsel for Petitioner/Appellant/ Party

(To be filled by the Court Master / P.A. concerned in Court itself in Red ink)

Nature of Disposal By _____ By _____

Date of Disposal _____

Court Master / P.A.